

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.108
CP(IB)/56(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Archana Jagdish Saboo
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 12/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Arjun Sheth, Ld. Adv. a. w. Ms. Kriti Kothari, Ld. Adv.
For the Respondent :Mr. Mohit Gupta, Ld. Adv.

ORDER

This case has been received by way of transfer from Court No. 2 of this Tribunal.

This application was filed under Section 95 of the IB Code, 2016 seeking initiation of Insolvency Process against the Personal Guarantor, namely, Archana Jagdish Saboo of the Corporate Debtor i.e. M/s Surya Exim Limited.

IRP report is already available on record which was filed on way back 18.04.2022. Further, reply of the respondent guarantor is also available on record which was filed on 06.06.2022 in which respondent guarantor has stated no objection for admission of the matter against the respondent guarantor.

We have heard the learned counsels for the Financial Creditor as well as the Respondent Guarantor and perused the records.

The order is reserved.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)